

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:3771
ANSWERED ON:02.12.2010
VOTER IDENTITY CARD
Mishra Shri Mahabal

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether majority of the people migrating to Delhi from other States do not have land property in Delhi due to which they fail to get their voters identity cards;
- (b) if so, the details thereof; and
- (c) the time by which the arrangement are likely to be made in this regard?

Answer

MINISTER OF LAW AND JUSTICE (DR. M. VEERAPPA MOILY)

(a): As per election law, possession of landed property in a State is not at all a legal requirement for a citizen of India to be eligible for inclusion of his or her name in the electoral roll of an Assembly constituency.

(b): Does not arise.

(c): In Delhi, dedicated offices called Voter Registration and Electors Photo Identity Card Centre (VREC) have been set up for each of the seventy Assembly Constituencies. These offices provide elections related services round the year. All the eligible citizens, including migratory people can apply for inclusion of their name at the centre and they will be enrolled and issued with voter identity card after disposal of their claims as per election law.